जाहीर सूचना

सूचना देण्यात येते की, श्री. अस्लम हाजी कोरडीया, पत्ता ५/४/के तळमजला , मेमनी बिल्डिंग, दिमतीकर रोड, मुंबई-४००००८ हे **मोहम्मद कमरुझमन चौधरी यांच्या पत्नी श्रीमती हलिमुनीसा, श्री. मोहम्मद शामसुझमन हे स्व. कमरुझमन चौधरी यांचा मुलगा, मोहम्मद अनिसुझमन हे स्व. मोहम्मद कमरुझमन चौधरी यांचा मुलगा** यांच्याकडून तालुका,जि.ठाणे, पोस्ट-परल्स, गाव- शिळ येथे स्थित मालमत्ता खरेदी करत आहे. कोणत्याही व्यक्तीला वरील उल्लेखलेली मालमत्ता वा तिच्या कोणत्याही भाग/भागांवर कोणत्याही स्वरूपाचा हक्क, फायदा, व्याज, आक्षेप, बँक, कंपनी, फर्म, नामाधिकार, हितसंबंध, दावा वा मागणी असल्यास जसे विक्री, हस्तांतर, कंत्राट/करार, विकास हक्क, गहाण, प्रभार, धारणाधिकार, वारसा, परवाना, भाडेपट्टा, उप-भाडेपट्टा, अभिहस्तांकन, विश्वस्त, सुविधाधिकार , अदलाबदल, वारसा, बक्षीस, अंत्यदान, उत्तराधिकारी, देखभाल, ताबा, कब्जा वा इतर काही असल्यास पुष्ट्यर्थ कागदपत्रांसह लेखी स्वरूपात निम्नस्वाक्षरीकारांना सूचना प्रसिध्दीपासून १५ दिवसांत आमच्या वर दिलेल्या पत्त्यावर कळवावे.

वर उल्लेखलेले परिशिष्ट

गाव शिळ येथील जमीनीचे ते सर्व भाग आणि विभाग, पोस्ट-परल्स, तालुका आणि जिल्हा ठाणे, ठाणे जिल्ह्याच्या नोंदणी आणि उपनोंदणीतील ठाणे महानगरपालिकेच्या हद्दीतील सर्व्हे क्र.२१० धारक, हिस्सा क्र.२ भाग आणि सर्व्हे क्र.२१४, हिस्सा क्र.५ भाग आणि खालीलप्रमाणे सीमाबध्द.

उत्तर वा त्या दिशेला- कछरू लक्ष्मण अलिमकर यांची मिळकत

दक्षिण वा त्या दिशेला- मायाबाई कछरू अलिमकर यांची मिळकत

पूर्व वा त्या दिशेला-गोपाल कछरू, क्रिष्णा कछरू आणि पांडू लक्ष्मण शिर्के यांची मिळकत .

सही/-

जाहीर सूचना

सूचना घ्यावी की **श्री. अशोक गोविंदराव राव** यांनी कार्यालय क्र. ११/१० आर, बिल्डिंग क्र.३, नवजीवन कमर्शिअल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लि., डॉ. भडकमकर मार्ग, मुंबई सेन्ट्रल, मुंबई-४००००८ जिचे श्री. संतदास नामोमल थडाणी द्वारे सौ. इन्द्रा आर. मालानी यांना आणि नंतर १९८६ला त्यांनी श्री. अशोक गोविंदराव राव यांना हस्तांतर केल्याचे कळले, त्याच्या हस्तांतरणासाठी नवजीवन कमर्शिअल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लि.कडे संपर्क साधला आहे. सौ. इन्द्रा आर. मालानी आणि श्री. अशोक गोविंदराव राव यांच्यातील विक्री करार, हस्तांकण व्यवहार वा विक्री व्यवहार वा असे कोणतेही कागदपत्र उपलब्ध नाही. नवजीवन कमर्शिअल को-ऑपरेटिव्ह सोसायटी लि.ने इर्स्टव्हाइल सोसायटीला निष्पादित केलेले शेअर प्रमाणपत्रही उपलब्ध नाही. श्री. अशोक गोविंदराव राव यांच्या सदस्यात्वासाठीच्या अर्जानुसार सदर कार्यालयाच्या संदर्भात श्री. अशोक गोविंदराव राव यांच्या नावे सदर सोसायटीचे शेअर आणि शेअर प्रमाणपत्र निष्पादित करण्याचा नवजीवन कमर्शिअल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लि.चा हेतु आहे. श्री. अशोक गोविंदराव राव यांचाही त्यांच्या कब्जात असलेल्या खाली परिशिष्टात वर्णन केलेल्या सदर कार्यालयाचा परिसर विक्री वा हस्तांतरित करण्याचा हेतू आहे. सर्व व्यक्तींना सदर मालमत्तेच्या संदर्भात कोणताही दावा असल्यास जसे विक्री, हस्तांतर, अदलाबदल, गहाण, प्रभार, बक्षीस, विश्वस्त, देखभाल, जप्ती, वारसा, कब्जा, भाडेपट्टा, सुविधाधिकार, धारणाधिकार वा इतर काही असल्यास लेखी स्वरूपात निम्नस्वाक्षरीकारांना कार्यालय क्र, १९, १४वा मजला, बिल्डिंग क्र. ३, नवजीवन कमर्शिअल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लि., डॉ. भडकमकर मार्ग, मुंबई सेन्ट्रल, मुंबई-४००००८ येथे या प्रसिध्दीपासून १४ दिवसांत कळवावे, कसूरवार ठरल्यास अशा व्यक्तींचे दावे त्यागित आणि अधित्यागित मानण्यात येईल आणि नवजीवन कमर्शिअल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लि. श्री. अशोक गोविंदराव राव यांच्या नावे शेअर आणि शेअर प्रमाणपत्र निष्पादित करेल आणि श्री. अशोक गोविंदराव राव यांना त्यांच्या नावे सदर शेअर आणि शेअर प्रमाणपत्रासह सदर मालमत्तेच्या हस्तांतर आणि विक्रीसाठी ना हरकत प्रमाणपत्र देण्यात येईल.

परिशिष्ट

(मालमत्तेचे वर्णन)

११ मजल्यावरील कार्यालय क्र. १०आर असलेले **तो सर्व** कार्यालय परिसर म्हणजे बिल्डिंग क्र. ३ चा कार्यालय क्र.११/१० आर म्हणजे सदर नवजीवन कमर्शिअल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लि.ची कमर्शिअल बिल्डिंग, डॉ. भडकमकर मार्ग, मुंबई सेन्ट्रल, मुंबई-४००००८, मोजमापित जवळपास १६५ स्के.फू. म्हणजे १५.३३ स्के.मी. चटई क्षेत्र, दुय्यम निबंधक हस्तांतरण, मुंबई च्या न्यायाधिकारीतेतील आणि मुंबई महानगर पालिकेच्या 'डी; वॉर्ड सरहद्दीतील आणि मुंबई शहराच्या जिल्हा आणि उपजिल्हा नोंदणीतील ताडदेव विभागाचा सर्व्हे क्र. २५५ येथे वसलेले, असलेले आणि स्थित आणि नवजीवन कमर्शिअल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लि.ने निष्पादित केलेले शेअर संबंधित शेअर प्रमाणपत्र.

सदर दिनांक २५ एप्रिल, २०१३.

ठिकाण : मुंबई.

सही/-

ए.व्ही.आरोलकर, सचिव,

कार्यालय क्र.१९, १४वा मजला,

नवजीवन कमर्शिअल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लि.

JM FINANCIAL

JM FINANCIAL MUTUAL FUND

NOTICE

Disclosure of Half – Yearly Audited Financial Results of all the Schemes of JM Financial Mutual Fund (the "Mutual Fund")

All unitholders of the Mutual Fund are requested to note that in terms of Sub – Regulation (1) of Regulation 59 of SEBI (Mutual Funds) (Second Amendment) Regulations, 2012, the half yearly audited financial results for the period ended March 31, 2013 of all the schemes of the Mutual Fund have been hosted on the website of JM Financial Asset Management Private Limited (the "AMC").

Unitholders can access to financial results using the following link:

http://www.jmfinancialmf.com/Downloads/Financial

Bhanu Katoch
Chief Executive Officer

Place : Mumbai — JM Financial Asset Management Private Limited
Date : April 29, 2013 — (Investment Manager to JM Financial Mutual Fund)

For further details, please contact :
Corporate Office: JM Financial Asset Management Private Limited,
502, 5th Floor, 'A' Wing, Laxmi Towers, Bandra Kurla Complex, Mumbai - 400051.
Tel. No.: (022) 6198 7777 • Fax Nos.: (022) 2652 8388.
E-mail: investor@jmfl.com • Website : www.jmfinancialmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

REF No. 01/2013-14

HDFC MUTUAL FUND
www.hdfcfund.com

HDFC Asset Management Company Limited

A Joint Venture with Standard Life Investments Limited

Registered Office: Ramon House, 3rd Floor, H.T. Parekh Marg, 169, Backbay Reclamation, Churchgate, Mumbai 400 020. Phone: 022 66316333 • Toll Free No: 1800-233-6767
Fax: 022 22821144 • e-mail: cliser@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

HDFC FMP 370D April 2012 (2) - HDFC Fixed Maturity Plans - Series XXI

Record Date for determining Unitholders (i.e. Beneficial Owners) holding Units in Demat Form for payment of maturity proceeds on Maturity / Final Redemption date

NOTICE is hereby given that HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund has fixed **Monday, May 06, 2013** as the 'Record Date' for the purpose of determining the eligible Unitholders / Beneficial Owners holding units (in demat form) of **HDFC FMP 370D April 2012 (2), a Plan under HDFC Fixed Maturity Plans - Series XXI,** a closed-ended income scheme, who would be entitled to the maturity / redemption proceeds on the Maturity / Final Redemption Date. The Maturity / Final Redemption Date of the above-mentioned Plan is on **Tuesday, May 07, 2013*.**

* or the immediately following Business Day, if that day is not a Business Day.

The trading of these Units which are listed on the Capital Market Segment of the National Stock Exchange of India Ltd. and BSE Ltd. will automatically get suspended with effect from **Friday, May 03, 2013.**

The Maturity / Redemption Proceeds will be paid to those Unitholders / Beneficial Owners whose names appear in the statement of beneficial owners maintained by the Depositories under the aforesaid Plan as on the Record Date.

Intimation of any change of address / bank details, if any, should be immediately forwarded to the Depository Participant(s).

For **HDFC Asset Management Company Limited**
Sd/-

Place : Mumbai
Date : April 29, 2013 — Chief Compliance Officer

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

PRESSMAN

VYAPAR INDUSTRIES LIMITED

Registered Office: 145, S V Road, Opp Khar Police Station, Khar West, Mumbai – 400052.
Tel: +91 22 6698 9111, **Fax:** +91 22 6698 7010

Recommendations of the Committee of Independent Directors (IDC) of Vyapar Industries Limited (the "Target Company/ TC") pursuant to Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations") on the open offer to the Public Shareholders of the Target Company made by Mr. Hussain A. Rassai and Mr. Akil A. Rassai (collectively referred to as the "Acquirers") with person acting in concert Mr. Abbas A. Rassai ("PAC") to acquire upto 2,834,000 Equity Shares of face value of Rs. 10/- each representing 26.01% of the total paid-up equity share capital of the Target Company.

1	**Date**	April 29, 2013
2	**Name of the Target Company (TC)**	**Vyapar Industries Limited**
3	**Details of the Offer pertaining to TC**	This open offer is being made by the Acquirers and the PAC to the Public Shareholders of the TC to acquire upto 2,834,000 Equity Shares, representing 26.01% of its total paid-up equity share capital at a price of Rs.27.37 per Equity Share (the "Offer Price') in accordance with the Regulation 3(2) of the SEBI (SAST) Regulations (the "Offer").
4	**Name(s) of the acquirer and PAC with the acquirer**	**Acquirers:** Mr. Hussain A. Rassai and Mr. Akil A. Rassai **PAC:** Mr. Abbas A. Rassai
5	**Name of the Manager to the Offer**	**Fortune Financial Services (India) Limited** SEBI Regn. No: MB/INM000000529 K.K. Chambers, 2ndFloor, Sir. P. T. Marg, Fort, Mumbai – 400 001, Maharashtra Tel: + 91 22 2207 7931; Fax: + 91 22 2207 2948 Contact Person: Mr. Suhas Satardekar E-mail: project.lotus@fortune.co.in
6	**Members of the Committee of Independent Directors**	Mr. Hussain M. Cementwala (Chairman of IDC) Mr. Ramesh W. Lalwaney Mr. Parvez Master
7	**IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any**	The members of the Committee do not have any relationship or interest in the TC except to the extent of the sitting fees paid and the reimbursement of expenses by the TC in their capacity as Directors. They do not have any contractual relationship with the TC nor do they hold any Equity Share of the TC.
8	**Trading in the Equity shares/other securities of the TC by IDC Members**	None of the members of IDC hold any Equity Shares of TC nor have they done trading in the Equity Shares of the TC.
9	**IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any.**	None of the members of IDC have any contracts/ relationship with the Acquirers or PAC.
10	**Trading in the Equity shares/other securities of the Acquirer/PAC by IDC Members**	Not applicable
11	**Recommendation on the Open offer, as to whether the offer is fair and reasonable**	IDC members believe that the Offer is fair and reasonable and is in line with SEBI (SAST) Regulations.
12	**Summary of reasons for recommendation:** IDC has reviewed (a) the public announcement dated February 14, 2013 ("Public Announcement Date") in connection with the Offer issued on behalf of the Acquirers and the PAC (the "Public Announcement" or "PA"); (b) the detailed public statement in connection with the Offer, published on behalf of the Acquirers and the PAC on February 21, 2013 (the "DPS"); (c) the Draft Letter of Offer ("DLOF") dated February 28, 2013 and (d) the final Letter of Offer ("LOF") dated April 19, 2013. IDC has taken into consideration review of PA, DPS, DLOF and LOF in forming the opinion that the Offer Price offered by the Acquirers and PAC (being the highest price amongst the selective criteria) is in line with the Regulation prescribed under the SEBI (SAST) Regulations and prima facie appears to be justified. Based on the above, IDC is of the opinion that the Offer to the Public Shareholders of TC is in compliance with the requirements under SEBI (SAST) Regulations and is fair and reasonable. However, the shareholders should independently evaluate the Offer and take informed decision in the matter.	
13	**Details of Independent Advisors, if any.**	NIL
14	**Any other matter(s) to be highlighted**	Termination of GDR Program of TC which commenced on November 23, 2012 will end on May 23, 2013 and GDRs will be delisted from Singapore Stock Exchange. As on April 26, 2013, there are 688,750 GDRs outstanding.

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the SEBI (SAST) Regulations.

For **Vyapar Industries Limited**

Sd/-	Sd/-	Sd/-
Hussain M. Cementwala **Chairman of IDC**	**Ramesh W. Lalwaney** **Director**	**Parvez Master** **Director**

Place : Mumbai
Date : April 29, 2013

GMM PFAUDLER LIMITED

Regd. Office: Vithal Udyognagar, Anand - Sojitra Road, Karamsad – 388 325, Gujarat, India . Tel: +91 2692 661700 / 230416 / 230516; Fax: +91 2692 661888 / 236467

Addendum to the Letter of Offer dated April 08, 2013

This addendum is being issued by Citigroup Global Markets India Private Limited (the "**Manager to the Offer**"), on behalf of National Oilwell Varco, Inc., ("**Acquirer**") along with Pfaudler, Inc. as a person acting in concert ("**PAC**") pursuant to a letter dated April 25, 2013, received by the Manager to the Offer from GMM Pfaudler Limited ("**Target**"), intimating the change in nomination by Pfaudler, Inc., pursuant to which Mr. Michael C. Reed has been appointed as a director of the Target in place of Mr. Peter C. Wallace with effect from April 24, 2013 upon fulfillment of the conditions stipulated under regulation 24(1) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeover) Regulations, 2011.

The detailed public statement (the "DPS") with respect to the Offer was made on February 27, 2013 (Wednesday) in Business Standard (English and Hindi), Naya Padkar Anand (Gujarati) and Navshakti Mumbai (Marathi).

This is with reference to the Letter of Offer dated April 08, 2013 ("**Letter of Offer**") in respect of the open offer (the "**Offer**") to acquire 38,00,550 fully paid-up equity shares of Rs. 2 each (the "**Equity Shares**") of the Target. All defined terms used in this notice shall, unless the context otherwise requires, have the meanings ascribed in the Letter of Offer.

It is disclosed in the Letter of Offer that one of the nominee directors of the PAC on the board of directors of the Target is Mr. Peter C. Wallace. However, shareholders may please note that as on April 24, 2013, Mr. Michael C. Reed has been appointed as the new nominee director in place of Mr. Peter C. Wallace.

Issued by the Manager to the Offer on behalf of the Acquirer and PAC:

citi

Citigroup Global Markets India Private Limited
12th Floor, Bakhtawar Building, Nariman Point, Mumbai - 400 021, India.
T: 91-22-6631 9890, Email: gmmpfaudler.openoffer@citi.com

Place: Mumbai
Date : April 29, 2013

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uti
UTI Mutual Fund

NOTICE

AUDITED FINANCIAL RESULTS OF SCHEMES OF UTI MUTUAL FUND FOR THE PERIOD ENDED 31ST MARCH, 2013.

In line with amendments to Regulation 59 of SEBI (Mutual Funds) Regulations 1996 vide Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2012 notification dated 26th September, 2012, the Audited Financial Results for the period ended 31st March, 2013 has been hosted in our website **www.utimf.com.**

Audited Portfolio Disclosure as on 31st March, 2013 for all the schemes of UTI Mutual Fund has been published in the newspapers on 29.04.2013 in line with Regulations 59A of SEBI (Mutual Funds) Regulations, 1996.

For UTI Asset Management Company Limited

Sd/-

Authorised Signatory

Mumbai — **Toll Free No.: 1800 22 1230**
April 29, 2013 — **Website: www.utimf.com**

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Phone: 022 – 66786666. For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified UTI Mutual Fund Independent Financial Advisor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.

सर्व लोकास कळविण्यात येते की, मी विजय अमृतलाल मोकाणी, जिजाउ को.ओ.हौ.सो., बि.नं.1, रूम नं. 6, ओक बाग, कल्याण (प.) वरील पत्याची मिळकत फ्लॅटचा मी मालक आहे. फ्लॅटची मिळकत मी सौ. रोहिणी सुरदास वैध याच्या कडुन 25/ 11/ 1998 रोजी करारनामा दस्तावेज सकट C.S.No. 3329 कायमस्वरूपी विकत घेतलेले आहे व सौ. रोहिणी सुरदास वैध यांनी फ्लॅट सुयेश बिल्डर्स यांच्या कडुन दि. 17/ 12/ 1975 साली रजिस्टर दस्ताने विकत घेतलेली. पण सौ. रोहिणी सुरदास वैध - सुयेश बिल्डस यांच्या मधील रजिस्टर दस्त माझा कडुन हे दस्त 26 July, 2005 मध्ये आलेले महापुरा मध्ये गहाळ होउन नष्ट झाले आहे आणि हा फ्लॅट मी विकत आहे. जर कोणला हरकत असेल तर 15 दिवसांचे आत कळवावे. मुदतीनंतर आलेल्या हरकतींचा विचार केला जाणार नाही.

दि. 30/ 04/ 2013 — मो. नं. 9833222383

HSBC MUTUAL FUND

NOTICE

NOTICE is hereby given that in accordance with Regulation 59 of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with SEBI Circular no. CIR/IMD/DF/21/2012 dated September 13, 2012, the Half Yearly unaudited financial results for all schemes of HSBC Mutual Fund (Fund) for the half year ended March 31, 2013, has been hosted on the Fund's website, www.assetmanagement.hsbc.com/in.

Unit holders are requested to take note of the same.

Applicants/Unit holders may contact our Investor Service Centres/their distributors, for any additional information/clarifications. Also, please visit our website for any other related information.

For & on behalf of HSBC Asset Management (India) Private Limited
(Investment Manager to HSBC Mutual Fund)

Sd/-
Authorised Signatory
Mumbai, April 29, 2013

HSBC
Global Asset Management

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

HSBC Asset Management (India) Private Limited, 16, V.N. Road, Fort, Mumbai-400001. e-mail: hsbcmf@hsbc.co.in
website: www.assetmanagement.hsbc.com/in

BOI AXA Mutual Fund

(Investment Manager: BOI AXA Investment Managers Private Limited)

Registered Office: 51, 5th Floor, East Wing,
Kalpataru Synergy, Vakola, Santacruz (East),
Mumbai 400055.

BOI AXA
Investment Managers

Notice – cum – Addendum No. 1/2013-14

ADDENDUM TO THE SCHEME INFORMATION DOCUMENT ("SID") AND KEY INFORMATION MEMORANDUM ("KIM") AND STATEMENT OF ADDITIONAL INFORMATION ("SAI") OF BOI AXA MUTUAL FUND ("THE FUND")

Investors are requested to note the following:

1. **Disclosure with respect to Un-audited Half Yearly Financial Results of the Fund:**

   Notice is hereby given to the Investors/Unit holders of all the Schemes(s) of BOI AXA Mutual Fund (the Fund) that in accordance with Regulation 59 of SEBI (Mutual Funds) Regulations, 1996 read with SEBI (Mutual Funds) (Second Amendment) Regulations, 2012 issued vide Notification dated September 26, 2012, Unaudited Half Yearly Financials Results of all the Scheme(s) of the Fund for the half year ended March 31, 2013, has been hosted on the website of the AMC at www.boiaxa-im.com.

2. **Introduction of Systematic Investment Plan (SIP) Facility in BOI AXA Treasury Advantage Fund**

   A new Systematic Investment Plan (SIP) facility is being introduced in BOI AXA Treasury Advantage Fund of BOI AXA Mutual Fund for the benefit of the Unitholders with effect from May 2, 2013.

   SIP facility enables investors to save and invest periodically over a longer period of time. It is a convenient way to "invest as you earn" and affords the investor an opportunity to enter the market regularly, thus averaging the acquisition cost of Units. SIP allows investors to invest a fixed amount of money on specific dates every month by purchasing Units of the Scheme at the applicable Purchase Price. Any Unit holder can avail of this facility subject to certain terms and conditions contained in the application form for the purpose (SIP Form).

   Systematic Investment Plan facility will be available for the above mentioned Schemes as detailed below:

SIP Frequency	Monthly SIP
Debit for subscriptions into the Scheme will be executed	On any one of the following dates in a month as chosen by the investor/Unit holder: 1st, 7th, 10th, 15th, 20th and 25th basis NAV of that day,or of following Business Day, if that day is not a Business Day Default Date: 7th
Minimum duration of SIP	6 months
SIP installment	₹ 1,000/- and in multiples of ₹ 100/- thereafter (eg: ₹ 1,100/-, 1,200/-,1,300/- and so on and so forth)

Investment in SIP can be registered through Electronic Clearing Services (ECS), Auto Debit Facility, Post dated cheques and through online facility available at www.boiaxa-im.com subject to the terms and conditions provided in the application form/our website.

i. **SIP through ECS:**

   Unit holders can invest under SIP by paying through ECS facility. SIP facility will be available in select locations as listed by RBI from time to time.

ii. **SIP through Post dated Cheques:**

   Investors residing in MICR clearing location will be able to invest under this Option through post dated cheques. Investors are requested to note that as per RBI requirements w.e.f. August 1, 2013, Post dated cheques should be CTS 2010 standard complied.

iii. **SIP through Auto Debit Facility:**

   This facility is available with some banks wherein the payment for SIP can be debited from the investors account on the opted date across all locations of the said banks. You can refer to the SIP application form for details.

iv. **SIP through online facility:**

   SIP can be registered through online mode on our website (www.boiaxa-im.com) wherein the investor can register and activate SIP through the banks listed in the website and will be automatically triggered for debit every month on the opted dates, subject to the terms and conditions mentioned in our website and of the investor's banker through whom the online payment is made. This online SIP Registration facility is available in all schemes having SIP facility.

   Termination of SIP: Monthly SIP can be terminated by giving a 15 business days notice in writing prior to the next SIP installment. On receipt of such completed request, SIP will be terminated and debit instruction given by the Unit holder / investor will be cancelled.

   There shall be a gap of at least 30 days between the date of the first cheque and first installment.

   The Load structure prevailing at the time of submission of the SIP Form (whether fresh or extension) will apply for all the installments indicated in such form.

3. **Addition in address of Investor Service Centres**

   Investors are requested to take note of following addition in Investor Service Centres of BOI AXA Investment Managers Private Limited effective May 2, 2013:

Center	Address
Belgaum	Karvy Computershare Private Limited, CTS No 3939/ A2 A1, Above Raymonds Show Room Beside Harsha Appliances, Club Road, Belgaum – 590001 Karnataka State

This Addendum forms an integral part of the Scheme Information Document and Key Information Memorandum of the scheme and Statement of Additional Information of the Fund (collectively "Documents"). All other terms and conditions appearing in the Documents being modified through this Addendum remain unchanged.

For BOI AXA Investment Managers Private Limited
(Investment Manager for BOI AXA Mutual Fund)

Sd/-

Place : Mumbai — **Sandeep Dasgupta**
Date : April 29, 2013 — **Chief Executive Officer**

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

PRESSMAN